

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

C.P.No.12/97 in OA.485/97

Date of Order: 20.3.97

BETWEEN:

A.N.Murthy

.. Applicant.

AND

Union of India, rep. by
Sri P.Sridharkariwau manager,
S.E.Rly., Visakhapatnam.

.. Respondent.

Counsel for the Applicant

.. Mr.Y.Subrahmanyam

Counsel for the Respondents

.. Mr.C.V.Malla Reddy

CORAM:

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

O R D E R

A Oral order as per Hon'ble Shri R.Rangarajan, Member (Admn.)

Heard Mr.K.Venkateswara Rao for Mr.Y.Subrahmanyam, learned counsel for the applicant and Mr.C.V.Malla Reddy, learned standing counsel for the respondents.

2. Mr.C.V.Malla Reddy produced a letter No. WPE/22/OA.485/94, dt. 28.2.97 (letter is taken on record) addressed to the applicant in regard to the fixation of pay, fixation of pension and pensionary benefits and payment of arrears on the basis of the revised fixation. The CP was filed on 28.1.97. The compliance letter was issued to him on 28.2.97 after the filing of the CP. Hence it has to be held that the respondents have complied with the orders of the Tribunal. The order is closed.

B.S. JAI PARAMESHWAR
(B.S. JAI PARAMESHWAR)
Member (Judl.)

20.3.97

Dated: 20th March, 1997

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(Dictated in open court)

R.RANGARAJAN
(R.RANGARAJAN)
Member (Admn.)

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